

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 1340 of 2019

In the matter of:

Ritu Murli Manohar Goyal

....Appellant

Vs.

SVG Fashions Ltd. & Anr.

....Respondents

Present:

Appellant: Mr. Keith Varghese, Advocate.

Respondents: Mr. Rakesh Kumar, Advocate.

ORDER

14.02.2020: Heard learned counsel for the Respondent. Hearing for the Respondent concluded. Heard learned counsel for the Appellant in rejoinder. Hearing concluded. **Judgment Reserved.**

Learned counsel for the parties may file short written submission, not exceeding three pages, by 19th February, 2020.

[Justice Bansi Lal Bhat]
Member (Judicial)

[V. P. Singh]
Member (Technical)

[Shreesha Merla]
Member (Technical)

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